

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
CAA(AA)/46/ND/2024

IN THE MATTER OF:

M/s. Media Ventures India Pvt. Ltd.

...APPLICANT

Section

U/s 230-232 (1st Motion)

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Afnaan Siddiqui and Adv.
Visakha Raghuram

ORDER

This is a first motion petition under Section 230-232 of the Companies Act 2013. Ld. Counsel for the Petitioner is present and sought time to file affidavit in terms of Section 230(2) of the Companies Act 2013. Time prayed for is granted. List the matter on **08.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)